

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Order: 7.8.95.

RF 72/94 (OA 23/88)

Rewar Mal s/o Shri Mahadev Prasad, Ex Investigator, National Sample Survey Organisation, Field Operation Division, D-26, Deep Shiksha, Subhash Marg, C-Scheme, Jaipur.

...PETITIONER.

VERSUS

1. Union of India through the Secretary, Ministry of Planning, Deptt. of Statistics, Yojna Bhawan, New Delhi.
2. Director, National Sample Survey Organisation, Field Operation Division, West Block No.8, Wing No.6, First Floor, R.K. Puram, New Delhi.
3. Regional Asstt. Director, National Sample Survey Organisation, Field Operation Division, D-26, Deep Shiksha, Subhash Marg, C-Scheme, Jaipur.
4. Shri Trilochan Singh, Asstt. Director (Training), North Zone, National Sample Survey Organisation, D-28, Rubi House, Subhash Marg, C-Scheme, Jaipur.
5. Shri R.K. Kapoor, Supdt. National Sample Survey Organisation, D-28, Rubi House, Subhash Marg, C-Scheme, Jaipur.

...RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner ... Mr. Dharmendra Agarwal

For the Respondents ... Mr. U.D. Sharma

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Review Petition u/r 17 of the Administrative Tribunals (Procedure Rules), 1987, praying for review of the judgement of the Tribunal in OA 23/88 delivered on 27.7.94.

2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents. The Review Petition is primarily based on the averment that certain points had escaped the notice of the Tribunal while disposing of the OA/ and if they are not considered now, the applicant may suffer great loss.

Gopal

3. WE have considered the matter carefully. If any earlier OA in regard to the petitioner's grievance had been allowed on the basis of which the respondents ought to have reinstated the petitioner in service, as stated by the petitioner, its details should have been given in this petition. The petitioner had withdrawn the OA under review. Now he cannot claim review of the impugned order. This Review Petition does not lie. It is, therefore, dismissed.

(O.P. SHARMA)

MEMBER (A)

Gopal Krishna
(GOPAL KRISHNA)

VICE CHAIRMAN

VK